

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.82/97

Thursday, this the 6th day of March, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

S Ragini,  
Part Time Sweeper,  
General Post Office,  
Trivandrum.

- Applicant

By Advocate Mr Sreeraj for Mr MR Rajendran Nair

Vs

1. The Senior Postmaster,  
General Post Office,  
Trivandrum.

2. The Chief Postmaster General,  
Kerala Circle,  
Trivandrum.

3. Rajendran N,  
Parttime Scavenger cum Gardner,  
General Post Office,  
Trivandrum.

- Respondents

By Advocate Mr Mathews J Nedumpara, ACGSC (for R.1&2)

The application having been heard on 6.3.97 the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who was engaged as a Part-time Sweeper  
with effect from 20.3.96 under the respondents 1&2 was disengaged  
on 19.12.96. The work of Part-time Sweeper which the applicant  
was performing had been added to that of the Part-time Scavenger,  
the third respondent. The grievance of the applicant is that

the respondents 1&2 have wrongly terminated her employment after having made her work for more than 240 days continuously and that this work had been added to that of the third respondent who has been guilty of a misconduct and punished.

2. The applicant made a representation claiming re-engagement but without success. Therefore she has filed this application for a declaration that the termination of her part-time service is illegal and for a direction to respondents to reinstate her and grant temporary status.

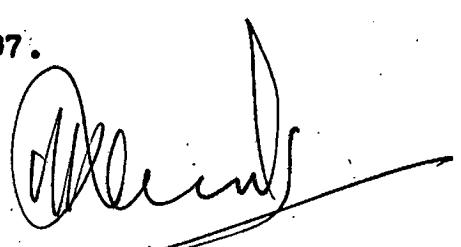
3. Heard Shri Sreeraj representing Shri Rajendran Nair, counsel for applicant and the counsel for respondents 1&2. The applicant was not sponsored by the Employment Exchange before she was engaged as a part-time Sweeper. The engagement according to respondents, was only as a stop-gap arrangement and thereafter the work of the part-time Sweeper was clubbed with the other work so that the existing part-time employees are given more hours of work with a view to make full time.

4. I do not find infraction of any rule or instruction or violation of any of the rights of the applicant in terminating her service and clubbing the work done by the applicant with that of part-time Scavenger, in order to give more hours of work to existing part-time employees. The applicant having been sponsored by the Employment Exchange, does not get any

enforceable right for continuous engagement and regularisation.

5. In the light of what is stated above, finding no merit in the application, the same is dismissed. The dismissal of this application will not bar the applicant for being engaged for any part-time or full-time engagement in future. No costs.

Dated, the 6th March, 1997.



AV HARIDASAN  
VICE CHAIRMAN

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